

**Re: Situation arising due to outbreak of the Novel Coronavirus (COVID-19)**

In view of decline in number of Covid-19 cases, Order No. DMC-SPO-2020/1028 dated 28.01.2022 issued by Haryana State Disaster Management Authority, Order No. 13180-HIII(5)/2022/1509 dated 27.01.2022 issued by the office of Adviser to the Administrator, U.T. Chandigarh; in supersession of earlier orders regarding mentioning, filing and listing of cases, Hon'ble the Chief Justice has been pleased to order, for the time being, subject to review as per the situation, as under:

1. All Hon'ble Benches will hold the court through Video Conferencing w.e.f. 01.02.2022.
2. Mentioning for listing of all categories of cases will be done away w.e.f. 31.01.2022.
  - (i) The cases which have already been filed as 'Urgent' and have been registered from 17.01.2022 to 28.01.2022 but could not be listed for want of acceptance through 'Mentioning', will be listed on the following dates as per the date of passing of the case:-

<b><u>Date of Passing</u></b>	<b><u>Date to be fixed</u></b>
17.01.2022	01.02.2022
18.01.2022	02.02.2022
19.01.2022	03.02.2022
20.01.2022	04.02.2022
21.01.2022	07.02.2022
24.01.2022	08.02.2022
25.01.2022	09.02.2022
27.01.2022	10.02.2022
28.01.2022	11.02.2022

- (ii) The applications for 'Regular Bail' and 'Suspension of Sentence' which have already been filed and have been registered from 17.01.2022 to 28.01.2022 but could not be listed for want of acceptance through 'Mentioning', will be listed after prescribed notice of 'one week' and '15 days' respectively as follows:

<b><u>Date of Passing</u></b>	<b><u>Date to be fixed in Regular Bails</u></b>	<b><u>Date to be fixed in Suspension of Sentence</u></b>
17.01.2022	07.02.2022	14.02.2022
18.01.2022	08.02.2022	15.02.2022

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19.01.2022	09.02.2022	17.02.2022
20.01.2022	10.02.2022	18.02.2022
21.01.2022	11.02.2022	21.02.2022
24.01.2022	14.02.2022	22.02.2022
25.01.2022	15.02.2022	23.02.2022
27.01.2022	17.02.2022	24.02.2022
28.01.2022	18.02.2022	25.02.2022

3. **Ordinary Filing**

Ordinary cases shall also be accepted for filing in routine and the same should be filed at the 'Ordinary Filing Counters' which are situated near 'Pass Counter'.

4. **Mentioning for Fixing the case 'Today' or 'Tommorrow'**

(i) **Timing of Mentioning**

- (a) The mentioning request showing the urgency shall be made only through 'Online Mentioning' web-portal available on the website of High Court from 8:45 a.m. to 9:30 a.m.
- (b) *No request for mentioning through any other mode shall be entertained.*

(ii) **In the following circumstances the request for mentioning may be straightway declined without considering the same on its merits:-**

- (a) Incomplete/Incorrect Particulars/false disclosure during mentioning.
- (b) Not selecting the correct fields of the cases.

(iii) **Result of Mentioning**

The result of request for mentioning, having been accepted or rejected shall be intimated through auto-generated SMS on the mobile phone number of the ld. Advocate/party provided in the mentioning request.

However, in case of any technical lapse, it will be responsibility of the ld. Advocate/party to check the same himself from the 'Online Mentioning web-portal' available on the website of the High Court.

(iv) **Request Declined**

No query pertaining to declining the request of mentioning shall be entertained on telephone or by any other mode. For other enquiries, the request will be entertained only through the Help-Line numbers.

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**(v) Urgent Filing and Listing of 'FIXED TODAY' Cases:**

- (a) The cases in which request is made for 'Fixed Today' should be filed complete in all respects (*alongwith the print-out of mentioning*) by 11.00 a.m. positively without waiting for the status of request for mentioning, so that, if the mentioning is accepted for 'Fixed Today', the case file may be processed and listed before the Hon'ble Bench expeditiously.
- (b) The cases in which request for the 'Fixed Today' is made/accepted should be filed at '**Filing Counter No.3**' in DRR Section.
- (c) In case, the request is accepted for 'Fixed Today' and the case is complete without any objection, it will be listed on the same day.
- (d) If the case is under objection, the said objection, if rectified completely and re-filed upto 02:00 p.m., the case will be listed on the next court working day.

**(vi) Urgent Filing and Listing of 'FIXED TOMMOROW/NEXT COURT WORKING DAY' Cases:**

- (a) The cases in which request is made for 'Fixed Tomorrow/Next court working Day' should be filed complete in all respects (*alongwith the print-out of mentioning*) by 1:00 p.m. positively, without waiting for the status of request for mentioning, so that, if mentioning is accepted for 'Fixed Tomorrow/Next court working Day', the case file may be processed and cause-list may be generated timely.
- (b) The cases in which request for the Fixed Tomorrow/Next Court working day is made/accepted should be filed at '**Filing Counter No.3**' in DRR Section.
- (c) In case, the request is accepted for 'Fixed Tomorrow/Next court working Day' and the case is complete without any objection, it will be listed on the next court working day. However, if, the case is not filed complete or is under objection, the case will be listed for the second next Court working day subject to filing of the same, complete in all respects, after removing the objections, till 12:00 noon on next court working day i.e. the

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day for which the case was originally accepted for listing.  
Otherwise, the case will be listed as per routine procedure.

**5. Hearing of the Cases:**

- (i) Hearing of cases will be conducted through Virtual/Video-conferencing Mode only for time being, through the approved software or the platform. However, in case of technical failure of any of the platforms, the hearing may be conducted through 'whatsapp' or 'google duo' video calling as per the convenience of the Hon'ble Bench hearing the matter. The joining and disconnection of the Video-conference/video-calling shall be at the end of the Hon'ble Bench only.
- (ii) The concerned Advocate/Litigant shall ensure that the Room from where he/she intends to appear before the Court through Video conferencing or Video call is free from all sources of disturbances like external noises, poor lighting and improper acoustics. It shall be ensured that judicial proceeding are conducted with all taken courtesies and protocol as are being observed during judicial proceedings in the Court. No other person except the advocate/litigant shall be allowed in the Room from where litigant/advocate is appearing through video-conferencing/video-call facility.

**6. Entry to the Court Rooms**

The advocates/ advocates-clerks/law interns/general public shall not be permitted inside the High Court building.

**7. Helpline Numbers**

Advocates, party-in-person and all concerned may contact the following Helpline Number in connection with any inconvenience/query relating to procedure for mentioning the matters for urgent hearing, technical support and procedure for E-filing and Video-Conference between 8:45 a.m. to 5:00 p.m. only on Court working days:

**(a) For Mentioning:**

Helpline Numbers	-	7087218394	7087218395
	-	0172-2718164	0172-2718140

**(b) For Technical support and procedure for E-filing:**

Helpline Numbers	-	7087218396	7087218397
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**(c) For technical support and procedure for hearing through video conference:**

Helpline Numbers - 7087218391 7087218392

**8. Adjournment of Cases: [WWW.LIVELAW.IN](http://WWW.LIVELAW.IN)**

(i) All the cases already fixed/listed from 01.02.2022 to 28.02.2022 shall be adjourned by NIC for the future dates mentioned herein as under:

<b>Date Fixed</b>	<b>Next Date of Hearing</b>
01.02.2022	15.09.2022
02.02.2022	16.09.2022
03.02.2022	19.09.2022
04.02.2022	20.09.2022
05.02.2022 to 07.02.2022	21.09.2022
08.02.2022	22.09.2022
09.02.2022	23.09.2022
10.02.2022	26.09.2022
11.02.2022	27.09.2022
12.02.2022 to 14.02.2022	28.09.2022
15.02.2022	29.09.2022
16.02.2022 to 17.02.2022	30.09.2022
18.02.2022	10.10.2022
19.02.2022 to 21.02.2022	11.10.2022
22.02.2022	12.10.2022
23.02.2022	13.10.2022
24.02.2022	14.10.2022
25.02.2022	17.10.2022
26.02.2022 to 28.02.2022	18.10.2022

(ii). However, all the Arbitration Cases (Agreement Value greater than Rupees 5 Crore) and the Hon'ble Special Division Bench matters which are already fixed/listed from 29.01.2022 to 28.02.2022 shall be adjourned by NIC for the future dates mentioned herein as under:

<b>Date Fixed</b>	<b>Next Date of Hearing</b>
29.01.2022 to 04.02.2022	13.05.2022
05.02.2022 to 11.02.2022	20.05.2022
18.02.2022 to 25.02.2022	27.05.2022
26.02.2022 to 28.02.2022	08.07.2022

(iii) Anticipatory Bails, Regular Bails, Criminal Revisions (Bail) filed U/s 102 of Juvenile Justice (Care & Protection) Act, 2015, Criminal Appeals (Bail) filed U/s 14A(2) of SC & ST (Prevention of Atrocities Act), 1989, Habeas Corpus Petitions, Criminal Writ Petitions pertaining to Protection/Life and Liberty/Parole/Furlough/Premature Release, Writ Petitions pertaining to Medical Termination of

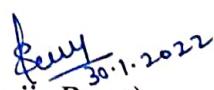
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Pregnancy Act, 1971 and Applications for Suspension of Sentence as well as Criminal Appeals & Criminal Revisions having pending applications for Suspension of Sentence; irrespective of the year of its registration, will not be adjourned by the NIC and will be taken up on the dates already fixed during 01.02.2022 to 28.02.2022.

- (iv) Also, the cases registered in the year 2022 and are fixed during 01.02.2022 to 28.02.2022 in Urgent Motion Cause List will not be adjourned by the NIC.
- (v) The cases which have been listed on or after 1.12.2021 as well as the cases in which application for pre-ponement has been allowed on or after 1.12.2021 and are fixed during 01.02.2022 to 28.02.2022 will also not be adjourned by the NIC and will be taken up on the dates already fixed during 01.02.2022 to 28.02.2022.
- (vi) The cases in which there is specific direction from the Hon'ble Supreme Court to hear/decide the matter expeditiously or in a given time frame and are fixed during 01.02.2022 to 28.02.2022 will also not be adjourned by the NIC and will be taken up on the dates already fixed during 01.02.2022 to 28.02.2022.
- (vii) Interim orders passed in the cases, which will be adjourned by the NIC as per above tables, will continue till further orders.
- (vii) In case of urgency in the cases which are fixed from 01.02.2022 to 28.02.2022 and will be adjourned as above through NIC, the learned counsel may move an application for pre-ponement.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**

  
(Sanjiv Berry)  
Registrar General  
30.01.2022